

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 07.02.2024 AT 10:30 AM**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	Company Petition IB/02/7/2024
<b>NAME OF THE COMPANY</b>	Sai Srushti Developers Pvt Ltd
<b>NAME OF THE PETITIONER(S)</b>	JM Financial Asset Reconstruction Company Ltd
<b>NAME OF THE RESPONDENT(S)</b>	Sai Srushti Developers Pvt Ltd
<b>UNDER SECTION</b>	7 of IBC

**ORDER**

**Present:** Ld. Counsel Ms. Kriti Kalyani for the Financial Creditor.  
Ld. Counsel for the Corporate Debtor.

At the request of the Ld. Counsel for the FC, matter is adjourned on the plea that the settlement proposal has been received from the CD and the matter is likely to be settled by the next date of hearing. **Matter is adjourned to 27.03.2024.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**